

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 331/SM/2013

- Subject : Non-compliance of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of transmission license and other related matters) Regulations, 2009.
- Date of hearing : 22.5.2014
- Coram : Shri Gireesh B. Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member
- Respondents : Raichur Sholapur Transmission Company Limited and others.
- Parties present : Shri G. Sai Kumar, Advocate, RSTCL
Shri Raheel Kohli, Advocate, RSTCL
Shri Birender Kumar Singh, RSTCL
Shri A.K. Vaish, CTU

Record of Proceedings

Learned counsel for the respondents submitted that as per the Commission's direction, the respondents have filed an affidavit dated 21.5.2014 to place on record the progress report narrating the current status of the 765 kV S/C Raichur-Sholapur transmission line. Learned counsel submitted that foundation and erection works have already been completed and out of 208.88 ckm stringing, only 8.88 ckm stringing is remaining which is expected to be completed shortly. Learned counsel submitted that the respondents are in the process of issuing notices under Article 6.1.1 of the Transmission Service Agreement to the Long Term Transmission Customers and CTU for commissioning and connection of the transmission line.

2. The Commission directed the respondents to make all out efforts to complete the line by the first week of June 2014.

3. The Commission directed the respondents to file the progress report on affidavit by 5.7.2014.

4. The representatives of CEA and CTU are directed to be present during the hearing to assist the Commission.

5. The petition shall be listed for hearing on 10.7.2014 for directions.

By order of the Commission

Sd/-

**(T. Rout)
Chief (Law)**